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CAT/J/12 9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

Stamp No. 403/89

O.A. No.

198

T.A. No.

DATE OF DECISION 13.7.1989

Shri Gilianes J. Paleiro Petitioner

Shri I.J.Naik. Advocate for the Petitioner(s)

Versus

Union of India & Others. Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.B. Mujumdar, Member(J)

The Hon'ble Mr. M.Y. Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
NEW BOMBAY BENCH, NEW BOMBAY.

Stamp Application No. 403/89

Shri Gilianes J. Faleiro,  
Jr. Development Officer Gr. II (Accts),  
Hotel Paradise, Near Taxi Stand,  
P.O. Nani Daman-396 210 .. Applicant

V/s.

1. Dy. Chief Executive Officer,  
Goa, Daman & Diu Industrial  
Development Corporation,  
P.B.No.316,  
Panaji-Goa-403 001.
2. The Chief Executive Officer,  
Goa, Daman & Diu,  
Industrial Development  
Corporation, Shree Saraswati  
Mandir Building, 2nd floor,  
18th June Road,  
Panaji-Goa-403 001.
3. The Administrator of U.T. of  
Daman and Diu,  
At: Cabo Raj Bhavan,  
P.O. Dona Paula-Goa.
4. Union of India,  
through the Secretary,  
Ministry of Home Affairs,  
Central Secretariat,  
North Block,  
New Delhi. .. Respondents.

Coram: Hon'ble Member (J), Shri M.B. Mujumdar  
Hon'ble Member (A), Shri M.Y. Priolkar.

ORAL JUDGMENT:-

Dated: 13.7.1989

(Per: Shri M.B. Mujumdar, Member (J))

Mr. I.J. Naik, learned advocate for the applicant  
requested for permission to withdraw the application with  
the leave of the Tribunal. Leave granted. The application  
is disposed of as withdrawn.

  
(M.Y. Priolkar)  
Member (A)

  
(M.B. Mujumdar)  
Member (J)